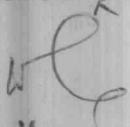
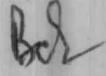


12.1.1996.

Hon'ble Mr. Justice B. C. Saksena, V-C.
Hon'ble Mr. S. Das Gupta, Member -A

On behalf of respondents, Misc. Application No. 20/96 has been filed to indicate that the order of suspension which was under challenge in the O.A. has, during the pendency of O.A., been revoked by an order dated 6.5.1995 passed by the competent authority. Copy of the order dated 6.5.95 has also been placed on record alongwith Supplementary-Counter. In view of the same and having keeping in view the relief prayed for, in the O.A. we are satisfied that the O.A. has become infructuous and we accordingly dismiss it as infructuous.


A.M.


V.C.

Pandey/-